

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO.825 of 1995.

Between

Dated: 11.8.1995.

M.Ramachandru.

Abdul Hafeez.

...

Applicants

And

1. The Development Commissioner for Handicrafts, Ministry of Textiles, West Block-7, R.K.Puram, New Delhi.
2. The Director(Southern Region) O/ O Development Commissioner, for Handicrafts, Sastri Bhavan, IIIrd floor, 26 Hadoos road, Madras.
3. The Assistant Director A&C O/O Development Commissioner for Handicrafts, Service Centre for Carpet Weaving Training Centre, Min. of Tex., Government of India, 31-23-24, Machavaram, Eluru road, Vijayawada.

...

Respondents

Counsel for the Applicants : Sri. V.V.Rao

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

O.A. 825/95.

Dt. of Decision : 11-08-95.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Applicant No.1 was initially appointed as Master Craftsman on 12-09-1979 on a consolidated wage of Rs. 500/- per month under the All India Handicrafts Board, Ministry of Industry. His place of posting was Carpet Weaving Training Centre, Warangal. Applicant No.2 was similarly appointed as Master Craftsman on a consolidated wage of Rs. 500/- per month with effect from 13-01-1977. Both of them worked continuously in their appointments till their services ~~were~~ regularised as Instructors in the Carpet scheme with effect from 03-10-85 in the scale of pay of Rs. 330-560/- (1200-2040 Revised) vide order dated 15-03-1991 and 21-11-1990 respectively. They retired from service with effect from 31-07-1994 and 30-09-1994 respectively on reaching the age of superannuation. Their claim in this OA is for a direction to the respondents to grant them pensionary benefits in terms of the judgement dated 25-02-1994 of the Hyderabad Bench of the Tribunal in O.A. 735/93.

2. In OA. 735/93 it was held that as the applicants therein were ~~engaged~~ on a consolidated wage and were allowed to work continuously for a long spell of period before they were regularised, the services prior to the date of their regularisation should be viewed <sup>as</sup> similar to temporary service. Accordingly the respondents in the said OA ~~was~~ directed to count 50% of the total service rendered by the applicants prior to the regularisation, for the purpose of calculating pensionary benefits.

3: Learned standing counsel for the respondents has shown me a letter No. DSR/CAT/HYD/OA. No/825/95 dated 31-07-1995 in which the Deputy Director in the office of the Development

Commissioner, Regional Office, Madras expressed the view that the applicants before me are similarly situated to the applicants in OA.No. 735/93. In view of the above, this OA is also allowed with a direction to the respondents to count 50% of the total service rendered by each of the applicants prior to his regularisation, for the purpose of calculating their pensionary benefits. On the revised calculation, whatever pensionary benefits that accrue to the applicants, shall be paid within a period of four months from the date of communication of this order.

4. No costs.

*A. B. Gorthi*  
(A. B. Gorthi)  
Member (Admn.)

*AMM*  
Dated : The 11th August 1995.  
(Dictated in Open Court)

Deputy Registrar (Judl.)

Copy to:-

1. The Development Commissioner of Handicrafts, Ministry of Textiles, West Block-7, R.K.Puram, New Delhi.

2. The Director (Southern Region) O/O Development Commissioner for Handicrafts, Sastri Bhavan, IIIrd floor, 26 Hadoos road Madras.

3. The Assistant Director A&C O/O Development Commissioner for Handicrafts, Service Centre for Carpet Weaving Training Centre, Min. of Tex., Government of India, 31-23-24, Machavaram, Eluru road, Vijayawada.

4. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.

5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.

6. One copy to Library, CAT, Hyd.

7. One spare copy.

Rsm/-

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN))

DATED: 11/8 1995.

ORDER/JUDGMENT:

M.A./R.A./G.A. No.

OA. No. int 825/95

TA. No.

(N.D.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

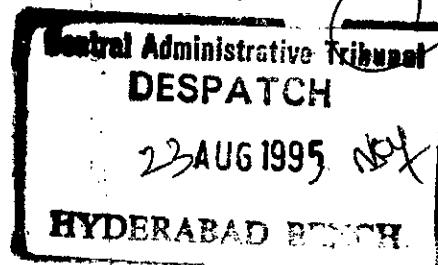
Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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200